

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 19th day of April 2002.

QUORUM : HON. MR. C. S. CHADHA, A.M.

HON. MR. A.K. BHATNAGAR, J.M.

O. A. No. 413 of 2002.

Anoop Kumar Sahoo s/o Sri J.N. Sahoo r/o 72, Katra Barwasaga:
Jhansi.....

..... Applicant.

Counsel for applicant : Sri C.S. Singh.

Versus

1. Union of India through Secretary, Railway Board, Rail
Bhawan, New Delhi.

2. General Manager, Central Railway, C.S.T. Mumbai.

3. The Secretary Railway Recruitment Board, East Railway
Colony, Bhopal.

4. The Secretary Railway Recruitment Board, Bombay.

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..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER (ORAL)

BY HON. MR. C. S. CHADHA, A.M.

This O.A. has been filed by the applicant who is a trained apprentice and claims relief by virtue of the judgment of the Hon'ble Supreme Court in UP State Road Transport Corpn. & Another Vs. U.P. Parivahan Nigam Sheshuksha Berozgar Sangh (AIR 1995 SC 1115) in which the Hon'ble Supreme Court gave directions that trained apprentices should be given a preference over direct recruits and further that they need not have their names sponsored by the employment exchange and that they shall also be eligible to age relaxation according to rules and further if the rules are silent, the age relaxation would be limited to the period of training undergone by them. The applicant has sought restraining of respondents from holding examination for direct recruitment.

C. S. CHADHA

2. Counsel for respondents states that in terms of the Supreme Court order, the Railway Board has issued a fresh direction in which it has been laid down that trained apprentices will be preferred over direct appointees, *for* However, they will have to pass a written test. The counsel for the respondents has not produced a copy of the circular but has made an averment that such ^a circular has been issued. He may make available a copy of the same to the counsel for the applicant. The applicant shall have a right to apply under the said circular to the concerning authorities for appointment and they shall consider the same in accordance with the extant rules and regulations.

3. Therefore, in the circumstances, there is no reason to pursue this O.A. further. The relief sought regarding quashing of the examination is denied and the O.A. is disposed of with the direction to Respondent Nos.2 & 3 to consider a fresh representation that the applicant may file after he receives a copy of the ^{said for} circular issued by the Railway Board on this behalf. Respondent Nos.2 & 3 shall pass a speaking order on the same within a period of three months from the date of receipt of a copy of this order.

No order as to costs.

Ar

J.M.

Chowdhury

A.M.

Asthana/
22.4.02